

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	8.11.94	<p>None present for the petitioner.</p> <p>Adjourned to 16.11.1994.</p> <p style="text-align: right;">L VICE-CHAIRMAN</p>	<p>For adjournment</p> <p>Arb. 12/11/94</p>
5b	16.11.94	<p>MEMBER (ADMINISTRATIVE)</p> <p>The learned counsel for the petitioner concedes that this Tribunal has no jurisdiction to hear this application as C.R.P.F. personnel is involved in this application. He further states that he has already filed writ petition before the High Court and he seeks permission to withdraw it. He is permitted to withdraw. The application is dismissed as withdrawn.</p> <p>Return Postal Orders filed by the petitioner.</p> <p style="text-align: right;">L VICE-CHAIRMAN</p>	<p>Adj. to 28.10.94 for Admision -tel. 24/11/94</p> <p>Adj. to 8.11.94: Mr. Acharya Misra has appeared for Respondents Bench. 7/11/94</p>
		<p>MEMBER (ADMINISTRATIVE)</p>	<p>Mr. Aranya RV. Misra has appeared for Respondents.</p> <p>Adj. to 8.11.94.</p> <p>Arb. 7/11/94</p>
			<p>for Admision misra Jyoti Misra Adj to 16.11.94</p> <p>Arb. 15/11/94</p>